3047 editing the journal of the Association of which he is also the Secretary-General, has been charge-sheeted for editing the journal and the proceedings are being dragged on for the last three years?

SHRI B. R. BHAGAT: The new rule that has been substituted after invalidation of the old rule does not refer to recognition of any association or union, and therefore those unions or associations are not at present recognised. Any activity connected with them is not recognised by the Government. But certainly in consultation with the Home Ministry they are formulating certain rules for recognition of such associations. Pending that they have been allowed to enter into correspondence with the earlier unions

SHRI R. S. KHANDEKAR: Is it not a fact that Mr. Joseph, the Secretary-General, was suspended only under 4(a) or 4(b) which was struck down by the Supreme Court and there was no other rule under which he was suspended and after it was struck down by the Supreme Court without terminating the first suspension he continues to be under suspension merely because he edits the journal of that association?

SHRI B. R. BHAGAT: Nothing illegal has been done. The verdict of the Supreme Court has been duly considered and honoured, but as I said it is with reference to other rules that he continues to be suspended about which enquiry is pending

SHRI P. K. KUMARAN: The hon. Minister stated in reply to part (a) of the question that appropriate relief has been afforded to Mr. Joseph. Since the judgement of the Supreme Court is clear that the proceedings against him are quashed and they have struck down partially 4(a) and 4(b), may I know whether he has been reinstated back in his job?

SHRI B. R. BHAGAT: As I said, no, because under a different rule he remains suspended.

SHRI P. K. KUMARAN: I to know whether as per the judgement of the Supreme Court been reinstated. I want an answer "yes" or "no".

to Questions

SHRI B. R. BHAGAT: That hag nothing to do with his reinstatement.

SHRI A. D. MANI: The chargesheet in respect of editing the journal of the Association was given in November 1961 Till February 1963 no further progress was made respect of that charge-sheet. But when the Supreme Court struck down the order of the Government, enquiry into the charge-sheet was resumed-I should like to ask the Minister whether all these do not show that Government wants to victimise Joseph for his union activities.

SHRI B. R. BHAGAT No. Sir. Rule 5(1) is different from 4(a) or 4(b). It is regarding the conduct of a Government servant in editing or managing any newspaper \mathbf{or} periodical publication which the hon. Member is referring to. For this charge under 5(1) he has been suspended. Under 4(a) or 4(b) he was penalised and all has been cancelled. He has been given relief. Therefore in matter the suspension is proceeding. He was asked to appear and to explain, and he was not appearing for one ground or other.

JAUNDICE CASES

*477. SHRI RAM SINGH: Will the Minister of HEALTH be pleased state:

- whether it is a (a) fact several cases of jaundice have been reported from the Indian Institute of Medical Sciences recently as a sult of transfusion; and
- (b) if so, whether any inquiry as to the causes of this infection been conducted and if so, the details thereof?

THE DEPUTY MINISTER MINISTRY OF HEALTH (SHRI P. S. NASKAR): (a) No. Sir.

(b) Does not arise.

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SHRI SANTOKH SINGH: May know if like cancer which is the after-effect of heavy smoking, jaunis the after-effect of alcoholism?

SHRI ARJUN ARORA: Smoking has nothing to do with cancer.

DR. SUSHILA NAYAR: Sir, I did not get the question.

SHRI SANTOKH SINGH: I wanted to know, as cancer is the after-effect of heavy smoking if jaundice is the after-effect of heavy alcoholism.

DR. SUSHILA NAYAR: Alcoholism can cause damage of the liver result in jaundice. Alcoholism one of the definite causes of cirrhosis of the liver which results in jaundice.

INCOME TAX FROM BUS **OPERATORS**

*478. SHRI R. S. KHANDEKAR: Minister of Will the Finance be pleased to state the steps taken realise income tax from the bus operators in the country particularly from those in the Gwalior region of Madhya Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAM-ESHWAR SAHU): All the steps laid down in the Income-tax Act are being taken to assess and collect incometax from the bus operators in the country including operators in the 'Gwalior region of Madhya Pradesh.

SHRI R. S. KHANDEKAR: If rules are properly followed, may I know how many bus operators who own more than two buses have been served with notice?

SHRI B. R. BHAGAT: the earlier question he asked the number of such bus operators, and we had promised that we would collect the information and give it. That formation is being collected and soon as it is collected we will give it.

SHRI R. G. KHANDEKAR: I had given this notice some twenty days back. The Minister has to collect information from one office in Gwalior. May I know what is the reason for the delay in getting this information? My information is that not a single operator has been served with notice because there is some understanding between the bus operators and the income-tax officers.

Mr. CHAIRMAN: He wants know what is the difficulty in collecting the information from one office.

SHRI B. R. BHAGAT: From Bhind and Gwalior, two districts. As soon as we get the information we will lay it on the Table.

श्री विमलकुमार मन्नालालजी चौरडिया: क्या श्रीमान को यह ज्ञात है कि खालियर क्षेत्र में ग्रीर क्षेत्रों के मकाबिले में बहुत कम बस श्रापरेटर्स हैं क्योंकि वहां पर शासकीय बसेज ज्यादा चलती हैं ? यदि हां, तो ऐसी स्थिति में यह इनफार्मेशन कलेक्ट करने में इतना विलम्ब हो गया, इसका क्या कारण है ?

SHRI B. R. BHAGAT: The unstarred question was put on 2nd December. २ दिसम्बर को यह क्वेश्चन दिया गया था ग्रीर ग्राज ६ दिसम्बर है। इस तरह ७ दिन हये हैं, २० दिन नहीं हये हैं।

MR. CHAIRMAN: It is wrong arithmetic.

INSTALLATION OF ELECTRONIC COMPU-TERS BY L.I.C.

*479. SHRI P. ABRAHAM: the Minister of Finance be pleased to refer to the reply given to Un-